

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 939 of 2020

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3/10.09.2020 The office has pointed out a defect that the Oath Commissioner has not put oath serial number.

The aforesaid defect cannot be ignored.

The defect should be removed by filing an appropriate application or by taking appropriate steps.

This case is adjourned for three weeks.

The Oath Commissioner should be cautious in future and should not commit this type of mistake.

(Ananda Sen, J)

Mukund/-